

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1515

ANSWERED ON:08.12.2015

Bills from Manipur

Rio Shri Neiphiu

**Will the Minister of HOME AFFAIRS be pleased to state:**

(a) whether the Government has received three Bills Namely, Protection of Manipur People Bill, Manipur Land Revenue and Land Reforms Bill and Manipur Shops and Establishments Bills from the State Government of Manipur for approval;

(b) if so, the details thereof;

(c) whether the Union Government has taken due cognizance of the impact of these Bills on the public sentiment of the people of the hill districts of the State if so, the details and the outcome thereof;

(d) the manner in which the Union Government would ensure that the land occupancy rights and rights to engage in trade and other related livelihood activities of the hills people who are indigenous inhabitants of Imphal Valley, are not affected as a result of these Bills; and

(e) the action taken so far by the Government on the said Bills?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI KIREN RJIJU)

(a) & (b):` Yes Madam. The Govt. of India has received the three Bills passed by the State Legislature on 31.08.2015 and reserved by the Governor of Manipur for President's assent namely (i) Protection of Manipur People Bill, 2015 (ii) Manipur Land Revenue and Land Reforms(Seventh Amendment Bill), 2015 and (iii) The Manipur Shops and Establishments(Second Amendment Bill) 2015.

(c) to (e): Govt. of India is examining the proposed State legislations in consultation with the concerned Union Ministries/Departments.

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